

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 239 of 2020

IN THE MATTER OF:

Neeraj Gupta & Anr.

...Appellants

Versus

A-1 equipments (P) Ltd. & Ors.

...Respondents

Present: -

**For Appellant: Mr. Sumit K Batra and Mr. Arun Kathpalia,
Sr. Advocates with Mr. Manish Khurana, Advocate.**

For Respondent: None.

O R D E R
(Virtual Mode)

21.01.2021 Heard learned counsel for the Appellants. Learned Counsel for the Appellants placing the Impugned Order Paragraph 8 at Page 62 submitted that the Ld. Member Judicial (NCLT) Court No. 3 has committed error of record holding that the petition filed for seeking waiver of the requirements under Section 244 of the Companies Act, 2013 is time-barred.

2. Learned Counsel for the Appellants submitted that this is error of record that the Application filed by the Appellants is not time-barred and the waiver is also not required.

3. Issue notice to the Respondent Nos. 1-5 through Speed-Post and e-mail (Both Mode). Requisites along with process fee be filed, if not filed within a week. The Appellants provide the e-mail address of the Respondent Nos. 1-5, let notice be also issued through e-mail.

4. Learned Counsel for the Respondent may file Reply-Affidavit within four weeks. Rejoinder, if any, may be filed within a week thereafter.

List the Appeal 'For Admission (After Notice)' on **05th March, 2021.**

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)